

**शेयर होल्डरों के ब्याज से संबंधित मामलों का निपटान**

2296. श्री ईश दत्त यादव :

**चौधरी हरमोहन सिंह यादव :**

क्या विधि, न्याय और कंपनी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि छोटे शेयर होल्डरों के ब्याज के हितों की रक्षा के लिए बनाये गये कानूनों के अंतर्गत प्राप्त शिकायतों के निपटान में काफी समय लगता है,

(ख) यदि हां, तो क्या गत तीन वर्षों के दौरान प्राप्त शिकायतों को तीन माह, छः माह नौ माह और एक वर्ष के भीतर निपटाया गया है, और

(ग) क्या सरकार प्राप्त शिकायतों का निपटान अनुबंधित समय में करने के लिए कोई नियम बना रही है, यदि हां, तो उसका ब्यौरा क्या है ?

**विधि, न्याय और कंपनी कार्य मंत्री (श्री एम.अम्बी दुरई) :** (क)से (ग) छोटे शेयर धारकों के हितों की रक्षा के लिए, कंपनी कार्य विभाग ने एक निवेशक संरक्षण सेल स्थापित किया है जो मुख्यतः आंबटन/अंतरण के बाद शेयर/डिबेचर प्रमाण पत्रों के प्राप्त न होने शेयर/डिबेचर आवेदन शुल्क के प्रतिदाय, लाभांश/ब्याज अधिपत्रों के प्राप्त न होने और अदावाकृत लाभांश आदि की अदायगी न किए जाने सम्बंधी शिकायतों का निपटान करता है। ऐसी सभी शिकायतों को तत्काल स्वीकार कर लिया जाता है और पूर्णतया कम्प्यूटरीकृत पद्धति के जरिए तत्काल निपटान के लिए सम्बंधित कंपनियों के साथ उन पर कार्रवाई की जाती है। पिछले तीन कैलेण्डर वर्षों के दौरान, कम्प्यूटर में 39878 शिकायतें दर्ज की गयीं और 17054 शिकायतों का निपटान किया गया। आदि कंपनियों द्वारा उपयुक्त समय के अंदर इन शिकायतों का निपटान नहीं किया जाता है तो कंपनियों के विरुद्ध शास्तिक कार्रवाई की जाती है।

**Bench of Karnataka High Court at Hubli**

2207. SHRI K. RAHMAN KHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:.

(a) whether Government have approved of establishing a bench of Karnataka High Court at Hubli;

(b) if so, by when the bench would start functioning;

(c) whether there is any opposition for the establishment of bench at Hubli; and

(d) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) to (d) The Government of Karnataka is of the view that a permanent Bench of the Karnataka High Court should be established at Hubli—Dharwad. However, the Chief

Justice of the High Court has not so far endorsed the proposal. It is the policy of the Government of India that both the State Government and the High Court consider the matter from all angles and arrive at a consensus. As no complete proposal has been received from the Government of Karnataka, in consultation with the Chief Justice of the Karnataka High Court, for establishment of a Bench of the High Court at Hubli—Dharwad, it is not possible for the Central Government to take a decision in the matter.

**Infrastructure facility for safeguarding interest of Judiciary**

2298. SHRI LAJPAT RAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have chalked out any scheme for providing infrastructural facility of some capital nature in all States to safeguard the interests of the judiciary;

(b) if so, the action taken so far in this regard; and

(c) the funds provided for the purpose in the current financial year?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) Yes, Sir.

(b) A Centrally Sponsored Scheme for the development of infrastructural facilities for the judiciary is being im-

plemented from 1993-94 with a view to augment the resources of the State Governments. The Scheme include struction of court buildings and re tial accommodation for judges and cial Officers. As per the Scheme State Governments are to contribute an amount equivalent to the amount re leased by the Centre. However, the State Governments are free to spend additional amount over and above the amount required to be spent by them under the Scheme. In case of Union Territories, the expenditure is met fully by the Central Government. An amount of Rs. 232.43 crores has been released to various States/UTs from 1993-94 to 1997-98 under the Scheme.

(c) An amount of Rs. 48 crore has been provided for the Scheme in the current financial year 1998-99.

**Additional benches of Income Tax  
Appellate Tribunal**

2299. SHRI SHIBU SOREN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government have created new additional benches of Income Tax Appellate Tribunal during 1997-98;

(b) if so, the number of benches which have become functional; and

(c) if not, reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) Yes Sir.

(b) One Bench at Rajkot has become functional.

(c) The remaining 14 addl. benches could not become functional for want of suitable office accommodation. Necessary office accommodation for the new benches at Agra, Jodhpur, Visakhapatnam, Goa and Bangalore has already been finalised and these benches are likely to become functional as soon as the work is completed.

**Contempt cases in Patna and Ranchi  
Benches of Patna High Court**

2300. SHRI SHIBU SOREN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there are more than 3300 contempt cases in Patna and Ranchi Benches of Patna High Court

(b) if so, the details thereof and the reasons therefor; and

(c) the details of action contempleted to be taken by Government in this conection?

THE MINISTER OF LAW, AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) to (c) The information is being collected and will be laid on the Table of the House.

**Measures to update obsolete laws**

2301. SHRI O. P. KOHLI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

fa) whether Government's attention has been drawn to the news item appear ing in 'The Statesmen', dated the 9th January, 1999, under the caption "Obso lete laws responsible for delays", wherein the Chief Vigilance Commissioner, Shri N. Vittal has come down strongly on the obsolete laws pointing out that 1000 out of 3000 laws in the country belong to the 19th century; and

(b) if so, the steps taken/being to do away with or to suitably update such laws to quicken the pace of dipen sation of Justice;

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI THAMBI DURAI): (a) Yes

(b) With the approval of the Prime Minister, Commission on review of administrative Laws under the Chairmanship of Shri P. C. Jain was set up with the objective of: